

CBI Vs. Tejas Kumar Rameshchandra & Ors.
CC No. 366/2019

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Pankaj Kumar Singh, Ld. Counsel for A-1, A-2, A-3 & A-6, Sh. Lalit Thakur, Ld. Counsel for A-4, Ms. Rakhi Sahijpal, Ld. Counsel for A-5, Sh. Saurabh Bhargav, Ld. Counsel for A-7, Sh. A.M. Pattiyani, Ld. Counsel for A-8, Ms. Aditi Tuteja, Ld. Counsel for A-9, Sh. Mansi Ram Khurana, Ld. Counsel for A-10, Sh. B. Madhukar, Ld. Counsel for A-11, Sh. Anand Veradhan Maitreya, Ld. Counsel for A-12, Sh. Chandan Kumar, Ld. Counsel for A-13, Sh. Haneesh Kumar Shekhar, Ld. Counsel for A-14 & A-15, Sh. Parth Awasthi, Ld. Counsel for A-16 and Sh. Nitesh Kumar Singh, Ld. Counsel for A-17.

03.07.2020 (At 12:30 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Pankaj Kumar Singh, Ld. Counsel along with Tejas Kumar Rameshchandra (A-1), Patel Kaudan Kumar Vishnubhai (A-2), Shah Hiralbahen Mahender Kumar (A-3) & Satadru Pakhira (A-6).

Sh. Lalit Thakur, Ld. Counsel along with Minhas Ayush Parmotam (A-4).

Ms. Rakhi Sahijpal, Ld. Counsel along with Amit Kumar



Goswami (A-5).

Sh. Saurabh Bhargav, Ld. Counsel along with Manu G.

Krishnan (A-7).

Sh. A.M. Pattiyani, Ld. Counsel along with Sreenath Nair (A-8).

Ms. Aditi Tuteja, Ld. Counsel along with Vikas Tanwar (A-9).

Sh. Mansi Ram Khurana, Ld. Counsel along with Sarabjeet Chopra @ Sonia (A-10).

Sh. B. Madhukar, Ld. Counsel along with Dr. Jiten Amarabhai Jogadia (A-11).

Sh. Anand Verdhan Maitreya, Ld. Counsel along with Naved Ahmed (A-12).

Sh. Chandan Kumar, Ld. Counsel along with Renu Verma (A-13).

Sh. Haneesh Kumar Shekhar, Ld. Counsel along with Dr. Aurangzeb Khurram Hafiz (A-14) & Afzal Farukha Hafiz (A-15).

Sh. Parth Awasthi, Ld. Counsel along with Mukesh Kumar (A-16).

Sh. Nitesh Kumar Singh, Ld. Counsel along with Suman Arya (A-17).

The matter was proceeding at the stage of arguments on the point of charge(s).

Ld. PP for CBI and Ld. Defence Counsel(s) for all the accused persons submit that the record in this case is very voluminous and it will not be possible in the interest of justice to address arguments by way of video conferencing and both the prosecution and defence counsel(s) submit that physical hearing in the Court be given to them.



Considering the nature of the case and number of the accused persons,
the request is allowed in the interest of justice.

Now to come up for arguments on the point of charge(s) on
29.08.2020. IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent
to the Computer Branch, RADC by the Reader for uploading on the
official website.

This signed order sheet be retained on the record to be put
on the judicial file as and when the normal court working stand
resumed.

The present order has been dictated to Sh. Amit Makhija, Sr.
PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 03.07.2020

CBI Vs. K. Kannadassan & Anr.
RC No. DAI-2019-A-0012
CC No. 30/2020

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Sudhanshu Dhar Mishra, SP/ACB/CBI, IO/Inspector CMS Negi and Sh. Avnish Kumar, Pairvi Officer for CBI.

03.07.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Sudhanshu Dhar Mishra, SP/ACB,CBI, IO/Inspector CMS Negi and Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of certain clarifications from Sh. S. D. Mishra, SP, CBI who had forwarded the charge sheet.

Certain clarifications have been given by the IO and the SP/ACB/CBI.

Ld. PP for CBI is directed to send the copy of the charge sheet and other relevant documents, which are required for further consideration of the matter in electronic form to the Reader of this Court within two weeks' time.

Put up for further proceedings / clarification on **17.08.2020.**

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 03.07.2020